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Government of India  
Ministry of Finance  
(Department of Revenue)

.....

New Delhi, the 15th May, 1978.

NOTIFICATION  
INCOME TAX

No.2296(F.No.404/127/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Banking No.1825 dt. 16.6.1977 (F.No.404/127/77-ITCC) the Central Government hereby authorises Sarvshri A.K. Dey & P.M. Choudhury being Gazetted officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date Sarvshri A.K. Dey & P.M. Choudhury take over charge as Tax Recovery Officers.

sd/-

(H. Venkatarajan)

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
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ASST. DIRECTOR (R&S.P).

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